(li) Early crushing incentives were announced on 4-6-1993 to provide higher freesale quota at 72%, as against the normal entilement of 60% to sugar mills for their production achieved during the period 1-10-1993 to 15-11-1993.

(iii) Mid-crushing incentive* were announced on 19-11-1993 to provide higher freesale quota at 80% to sugar mills as against the normal entitlement of 60% for the incremental production during the period 1-1-1994 to 30-4-1994 over the sugar produced by them during the same period in the 1992-93 season.

- (iv) Date crushing incentives were announced on 19-11-1993 to provide higher freesale quota at 72% for the production to be achieved during the period 1-5-1994 to 31-7-1994, as against the normal entitlement of 60%.
- (v) Finance Ministry/Reserve Bank were requested to provide need based credit to the sugar industry during 1993-94 season on 29-10-1992 and 9-6-1993.
- (vi) State Governments were requested on 16-4-1993 and 26-8-1993 to ensure prompt clearance of cane price dues to the farmers by the sugar facories.
- (vii) The loan component for grant of Sugar Development Fund assistance for KT weirs and lift irrigation schemes were enhanced from 66.6% to 90%.
- (viii) On 13-10-1993 Statutory Minimum Price (SMP) for sugarcane for 1993-94 season at Rs. 34.50 per quintal were announced linked to a basic recovery of 8.5% as against Rs. 31 per quintal for 1992-93 season. An advance announcement of SMP for 1994-95 season has also been made at SU. 37/- per quintal linked to a basic recovery of 8.5%.

- (ix) The incentive schemes for new sugar
- factories and expansion projects were suitably revised on 10-3-1993.
- (x) State Governments were requested on 28-6-1993 to consider imposition of restrictions on gur and khandsari units prohibiting their operation before 31-12-1993 so as to make available more proportion of cane to the sugar mill sector.

New Hybrid Varities of Rice

*31. SHRI S. MADHAV AN: Will the Minister of AGRICULTURE be pleased state:

(a) whether new hybrid varities of rice will be released during 1994; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM J ARHAR): (a) and (b) During 1994 the proposal for identification of the promising region-specific rice hybrids will be placed before the identification Commnaittee as per the following details :

SI. Name of the hybrid No.	Proposed Area/ State
(i) 62829A/MTU 9992	Andhra Pradesh
(ii) 62829A/Vajram	Andhra Pradesh
(iii) 58025A/TR 9761	Karnataka
iv) 58025A/29723	Karnataka
(v) IR 62829A/IR 10198	Tamil Nadu
(vi) PMS 3A/JR 31802	Punjab and Haryana

Burning of Indian National Flag in London

*32. SHRI MOHINDER SINGH LATHER:

SHRI SATYA PRAKASH MALA-VIYA :

Will the Minister or HUMAN RESOURCE DEVELOPMENT be pleawd to state;

to Questions 352

(a) whethe Government are aware of the burning or the Indian National Flag at a recent charity cricket match played bet ween India and Pakistan in London; and

(b) if so, what is the reaction of Govern ment thereto?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH) : {a) Yes, sir. It is clarified that the match was played between "Gavaskar Eleven" and "Imran Khan Eleven" and was not an official match between India and Pakistan.

(b) Even before the incidents of hooliganism involving the burning f the India Flag at the friendly cricket match between "Gavaskar Eleven" and Imran Khan Eleven" at Crystal place on August 30, 1993, the Indian High Commission in London had sent letters to . the Foreign and Commonwtalth Office and the Scotland Yard alerting the British, Government to the fact that some pro-Kashmiri militant groups in U.K. were planning to disrupt the charity match. After the incidents of hooliganism had occurred, our High Commission in London sent a letter to the Foreign and Commonwealth Office and contacted the local police the very same day i.e. on August 30, 1993 requesting legal action to be taken against the culprits. Following this, the police registered a criminal case in the matter and arrested three persons.. The matter was also taken up by the Ministry of External Affairs with the British High Commissioner in Delhi who wholly shared our regret at the incident and assured that he would report the matter to the British Government in London.

Loss due to Rain in Tamil Nadu

33. SHRI S. AUSTIN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have made any assessment of the loss of life and property during the recent rains in Tamil Nadu; and

(b) if so, what steps have been taken to meet the situation ?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) : (a) and (b) Government of Tamil Nadu have reported the following loss of lives and damage to property due to recent rains in the State :

1. Loss of human lives .	127
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2. House damaged . . . 50491

Damage of varying degrees has also occurred to roads, buildings and other public infrastructure.

Measures taken by the State Government to meet the situation include :

- (a) Disbursement of ex-gratia at the rate of Rs. 10,000 to the families of the deceased.
- (b) Distribution of cash doles for repair of damaged houses.
- (c): Distribution of sarees, dhoties, kerosene and rice to the affected population.

Allocation of Funds to Punjab for Housing

*34. SHRI IQBAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the Central allocation of funds made to the Government of Punjab for housing for the year 1992-93 and 1993-94 ; and

(b) whether Government propose to increase the allocation of funds for the year 1994-95. in view of the acute housing problem in Punjab due to floods ?

THE MINISTER OF URBAN DEVE-LOPMENT (SMT. SHEILA KAUL): (a) Housing being a State subject, the State Government are free to formulate and implement housing schemes depending upon the priority accorded by them to this sector and availability of funds with them. The Plan outlay determined by the Planning Commission for the State of Punjab for housing was Rs. 38.05 crores for the year 1992-93 and Rs. 23.13 crores for the year 1993-94.